

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3626

ANSWERED ON:16.12.2005

POWER TARIFF POLICY

Chinta Mohan Dr. ;Rao Shri Sambasiva Rayapati;Saradgi Shri Iqbal Ahmed;Suman Shri Ramji Lal;Verma Shri Bhanu Pratap Singh

Will the Minister of POWER be pleased to state:

- (a) whether the Draft Power Tariff Policy is being discussed by the Committee of Secretaries (CoS);
- (b) if so, the composition of the CoS;
- (c) whether the regulators have suggested that the method of fixing surcharge be left to the regulators only;
- (d) if so, the decisions taken/being taken by CoS on Draft Power Tariff Policy; and
- (e) the time by which the final Draft Power Tariff Policy is likely to be announced?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS(SHRI PRIYA RANJAN DASMUNSI)

(a) to (e) : Under the provisions of section 3 of the Electricity Act, 2003, the Central Government is required to be prepare the tariff policy in consultation with the State Governments and the Central Electricity Authority. Under section 79 of the Act, the Central Electricity Regulatory Commission is required to advise the Central Government on formulation of the Tariff Policy. The draft tariff policy has been prepared after following the above consultation process and is presently under consideration of the Government.